

OCD-15

ORDER SHEET

AP/871/2022

IN THE HIGH COURT AT CALCUTTA
Ordinary Original Civil Jurisdiction
ORIGINAL SIDE
(Commercial Division)

HIRANMAYE ENERGY LIMITED
VS
M/S. A. K. ENTERPRISE

BEFORE:

The Hon'ble JUSTICE MOUSHUMI BHATTACHARYA

Date : 9th January, 2024

Appearance:

*Mr. Rishad Medora, Adv.
...for the petitioner*

*Ms. Ujjaini Chatterjee, Adv.
Mr. Pinak Kr. Mitra, Adv.
Mr. Arindam Pal, Adv.
...for the respondent*

The Court: Learned counsel appearing for the petitioner/ award-debtor submits that CIRP has been initiated against the petitioner on 2nd January, 2024. Counsel places an order of the NCLT, Kolkata Bench in this regard.

Learned counsel appearing for the award-holder submits that the award-holder will now have to proceed before the IRP under the IBC, 2016 in pursuance of its claims in terms of the Award against the petitioner.

Let the matter go out of the list with liberty to the parties to mention the matter for inclusion.

This is also without prejudice to the rights of the award-holder to proceed before the IRP in the resolution process of the petitioner.

(MOUSHUMI BHATTACHARYA, J.)

sg.